

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 48/2010

This the 4th day of February, 2010

Hon'ble Ms.Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K.Mishra, Member (A)

B.N.Srivastava aged about 53 years son of late Sri Shambhu Nath Srivastava, r/o LD 115/A-1, Shantipuram Railway Colony, Alambagh, Lucknow.

Applicant

By Advocate: Sri A.Moin

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway manager, Northern Railway, Hazratganj, Lucknow.
3. Senior Section Engineer (Loco), Alambagh, Lucknow.

Respondents

By Advocate: Sri B.B. Tripathi for Sri N.K. Agrawal

ORDER (ORAL)

Hon'ble Ms. Sadhna Srivastava, Member (J)

The applicant seeks direction upon the respondents to fix his pay in the pay scale of Rs. 5000-8000 w.e.f. 1.1.96 and in the pay scale of Rs. 9300-34,800 w.e.f. 1.1.2006 with all consequential benefits including arrears of pay.

2. The aforesaid relief is based on the facts that on 17.9.95, the applicant was promoted on the post of Shedman Grade I in the pay scale of Rs. 1400-2300. The aforesaid pay scale was re-fixed as Rs. 5000-8000 w.e.f. 1.1.96. However, the aforesaid pay scale was not given to the applicant and his pay was fixed in the pay scale of Rs. 4500-7000. In the 6th Pay Commission also, his pay was not correctly fixed in the pay scale of Rs. 9300-34,800. However, his pay was fixed in the pay scale of Rs. 5200-20,200. Aggrieved by the aforesaid action of the respondents, the applicant filed a representation before the respondents but no decision has been taken. Therefore, this O.A. Last representation filed by the applicant is dated 11.10.2009 which is on record as Annexure No. A-1. Therefore, at this stage, the applicant prays that his representation (Annexure A-1) may be decided by reasoned and speaking order. Accordingly, the competent authority is directed to treat this O.A. as a representation of the applicant and decide the same by reasoned and speaking order in accordance with rules within a period of 3 months from the date of receipt of copy of this order. O.A. is disposed of at the admission stage without any order as to costs.


(Dr.A.K. Mishra)

Member (A)


(Ms.Sadhna Srivastava)
Member (J)

HLS/-